

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal no. 121 of 2014 &  
IA Nos. 214, 215, 216 of 2014**

**&  
Appeal no. 126 of 2014 &  
I.A. Nos. 224 & 225 of 2014**

**Dated : 23<sup>rd</sup> July, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of :**

**Appeal no. 121 of 2014 &  
I.A. No. 214 & 215 & 216 of 2014**

**Neo Sannyas Foundation ... Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Ms. Ramni Taneja**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
for R.1  
Mr. Samir Malik for MSEDCL**

**Appeal no. 126 of 2014 &  
I.A. No. 224 & 225 of 2014**

**Osho International Foundation ... Appellant (s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Anr. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Hemant Singh**

**Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan  
for R.1  
Mr. Samir Malik for MSEDCL**

**ORDER**

These Appeals have been filed by the Appellants as against the interim Order, which has been passed on 03.03.2014.

During the pendency of these Appeals, it is reported that the Maharashtra State Commission has passed the final Order on 11.06.2014. As there is no dispute that the final Order has Now been passed, the Appeals as against the interim Order dated 3.3.2014 become infructuous. Accordingly, the same are dismissed.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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